



সত্যমেব জয়তে

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 348 দিশপুৰ, বুধবাৰ, 14 আগষ্ট, 2013, 23 শাওণ, 1935 (শক)

No.348 Dispur, Wednesday, 14th August, 2013, 23rd Sravana, 1935 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 14th August, 2013

No. LGL.72/2004/140.- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

### ASSAM ACT NO. XVIII OF 2013

(Received the assent of the Governor on 8th August, 2013)

**THE ASSAM TAX ON LUXURIES (HOTELS, LODGING HOUSES  
AND HOSPITALS) (AMENDMENT) ACT, 2013**

**AN  
ACT**

further to amend the Assam Tax On Luxuries (Hotels, Lodging Houses and Hospitals) Act, 1989.

**Preamble.**

Whereas it is expedient further to amend the Assam Tax On Luxuries (Hotels, Lodging Houses and Hospitals) Act, 1989, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act V  
of  
1989.

It is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

**Short title,  
extent and  
commence-  
ment.**

1. (1) This Act may be called the Assam Tax on Luxuries (Hotels, Lodging Houses and Hospitals) (Amendment) Act, 2013.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
section 3.**

2. In the principal Act, in section 3, sub-section (4) shall be omitted and the existing sub-sections (5), (6), (7) and (8) shall be renumbered as sub-sections (4), (5), (6) and (7) respectively.

**MOHD. ABDUL HAQUE,**  
Commissioner and Secretary to the Govt. of Assam,  
Legislative Department, Dispur.